

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2541
TO BE ANSWERED ON WEDNESDAY, THE 3rd JANUARY, 2018

SETTING UP OF INDIAN ARBITRATION COUNCIL

2541. SHRI SUNIL KUMAR SINGH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to set up an Indian Arbitration Council;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to create an independent and autonomous regime for institutionalised arbitration?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE & CORPORATE AFFAIRS
(SHRI P. P. CHAUDHURY)**

(a) to (c): To strengthen Institutional Arbitration Mechanism in the country, the Government constituted a High Level Committee (HLC) under the Chairmanship of Justice B.N. Srikrishna, Retired Judge Supreme Court of India. The HLC in its report, inter-alia, recommended amendment in the Arbitration Act, 1996 and setting up of an autonomous body styled the Arbitration Promotion Council of India. The Government is keen to take substantive action on setting up of Arbitration Council of India.
